CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 91/MP/2018

Subject	:	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents.

Petition No. 53/MP/2021 along with IA 26/2003 & 100/2023

Subject	:	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the PPA dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.

Petition No. 61/MP/2021 along with IA 28/2021 & 42/2022

Subject	:	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by Respondent Nos. 1 and 2.

Petition No.149/MP/2021

Subject	:	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.
Petitioner	:	KSKMPCL
Respondent(s)	:	APEPDCL and 3 Ors.
Date of hearing	:	**31.7.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Aishwarya Subramaniam, Advocate, KSKMPCL
Shri S. Vallinayagam, Advocate, AP Discoms
Shri Bhavya Arora, Advocate, AP Discoms

Record of Proceedings

The matters were called out for hearing through virtual mode.

2. During the hearing, the learned counsel for the parties submitted that the Hon'ble High Court of Andhra Pradesh, vide its order dated 11.2.206 in a Writ Petition (Writ Petition No. 4007 of 2026), filed by APEPDCL and APSPDCL, has suspended the Common Order dated 28.1.2026 passed by this Commission and the said Writ Petition is further listed for hearing on 11.8.2026.

3. Based on the submissions of the parties, the Commission adjourned the hearing of the Petitions, *sine die*. The Petitioner is at liberty to mention these matters for listing, based on the final decision in the proceedings pending before the Hon'ble High Court of Andhra Pradesh.

By order of the Commission

Sd/-
(T. D. Pant)
Joint Chief (Law)